CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.399/2003 M.A.NO.420/2003

Friday, this the 30th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri Govindan S. Tampi, Member (A)

Yash Pal s/o Shri Bal Krishan r/o J-178 Vikas Puri New Delhi-18

National Physical Laboratory Acoustic Section Dr. K.S. Kri≸shnan Road, Pusa New Delhi-12

(Applicant in person)

.. Applicant

Versus

- The Director General Council of Scientific & Industrial Research 2, Rafi Marg, New Delhi-1
- The Director National Physical Laboratory Dr. K.S.Krishnan Road Pusa, Near East Patel Nagar New Delhi-12

.. Respondents

(By Advocate: Shri V.K.Rao)

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

MA-420/2003

Î

\$MA\$-420/2003\$ is allowed. Delay in filing the original application is condoned.

QA-399/2003

The applicant, who appears in person, states that he will challenge the validity of New Recruitment & Assessment Scheme (NRAS) and subject to aforesaid, he does not press the present application.

la Age

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn. However, the applicant may challenge the aforesaid in accordance with law.

(Gavindan S. Tampi)
Memben (A)

(V.S. Aggarwal) Chairman

5